

Govt. of India  
Ministry of Corporate Affairs  
(Competition & NFRA Section)

**Invitation for public comments on the Competition Act, 2002.**

The Ministry of Corporate Affairs (MCA) constituted a Competition Law Review Committee to review the competition Act/Rules/Regulations in view of changing business environment and bring necessary changes, if required. The Committee will also look into international best practices in the competition fields, especially anti-trust laws, merger guidelines and handling cross border competition issues. It will also study other regulatory regimes/institutional mechanisms/govt. Policies which overlap with the Competition Act.

2. The updated version of the Competition Act, 2002 is available on the website [www.cci.gov.in](http://www.cci.gov.in) (Legislation corner). All stakeholders are requested to furnish comments through mail only on the following e-mail Id:-

[competitionlaw\\_review@mca.gov.in](mailto:competitionlaw_review@mca.gov.in)

Earlier, the comments were requested to be furnished by 7<sup>th</sup> December, 2018 only, however date of submission of comments has now been extended till **21<sup>st</sup> December 2018**.

3. All comments received till this date will be analysed by the Review committee.